

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-338/(ND)/2017

In the matter of

Maktech. Auto (P) Ltd

....PETITIONER

Vs.

Union of India & Anr.

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 23.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Mohit Kr Gupta, Advocate  
Ms. Surobhi Sanchita, Advocate

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Easha Kadian, Standing Counsel  
Income tax Deptt.

ORDER

Ld. Counsel for the petitioner is present. In order to establish that the Company was running at the time the Respondent ROC had struck off the name from the register of the Registrar of Companies due to non-compliance of the statutory requirements as per the Companies Act, the petitioner is directed to file the Annual financial statements along with Annual Income tax Returns as well as the Bank statement for a period of at least two years and the last audited Balance Sheet made upto 31.3.2017 within a period of one week from today (23.1.18). *(Prior to the striking off.)*

List on 07.2.2018.

-Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
23.1.2018